

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR
Schedule of Refresher Course for the District Judges (Entry Level & Selection Grade)
(on completion of 5 years service) (Group - I)
(27.01.2025 to 01.02.2025)

DATE/ DAY	SESSION – I 10:30 am to 11:30 am	SESSION – III 11:45 am to 1:45 pm	SESSION – IV 2:30 pm to 4:15 pm	SESSION – V 4:30 pm onwards
27.01.2025 Monday	Feedback from the participants and identification of issues and challenges faced by participants on Board By: Director & Officers of the Academy	Discussion on Criminal Appeal- (a) Appeal in general (b) Appeal against conviction and acquittal (c) Power of Appellate Court (d) Judgment in Appeal Followed by open interaction By: Hon'ble Shri Justice M.K. Mudgal, Former Judge, High Court of Madhya Pradesh	Bail in general (Sections 480 and 482 BNSS and Special Acts) – Subsequent bail application and interim bail Followed by open interaction By: Hon'ble Shri Justice M.K. Mudgal, Former Judge, High Court of Madhya Pradesh	DNA evidence in criminal investigation and parentage testing: Case studies and applications (Online) Followed by open interaction By: Dr. Hirak Ranjan Dash, Assistant Professor, National Forensic Science University, Delhi Campus
28.01.2025 Tuesday	Key issues relating to Electronic Evidence (Contd...) Followed by open interaction By: Shri Gurucharan Singh, Faculty Member for Cyber Crimes, CDTI, Ministry of Home Affairs, Chandigarh	Key issues relating to Electronic Evidence Followed by open interaction By: Shri Gurucharan Singh, Faculty Member for Cyber Crimes, CDTI, Ministry of Home Affairs, Chandigarh	Discussion on emerging laws - (a) Concept of Proceeds of crime in - (i) BNSS, 2023 (ii) PMLA, 2000 (iii) Other Special Laws (b) Trial in absentia Followed by open interaction By: Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA	Discussion on Civil Appeal : • Regular and miscellaneous, <i>Locus standi</i> • Procedure and points for determination • Additional evidence • Cross objection • Remand and power of Appellate Court Followed by open interaction By: Hon'ble Shri Justice Dwarka Dhish Bansal, Judge, High Court of M.P.
29.01.2025 Wednesday	Journey of Land Acquisition – From Notification to Award (Issues u/s 4, 9, 11, 18, 23 & 25 of the Land Acquisition Act, 1894) (i) Issues u/s 28-A, 30, 51, 51-A of the Land Acquisition Act, 1894 (ii) An overview of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 Followed by open interaction By: Shri Padmesh Shah, Additional Director, MPSJA	Key issues relating to determination of age of victim in POCSO cases. Followed by open interaction By: Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA	Session Trial : Marshalling and appreciation of evidence – (a) Circumstantial Evidence (b) Last seen theory (c) Plea of <i>alibi</i> Followed by open interaction By: Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA	Procedure relating to Preliminary Enquiry and Departmental Enquiry – An overview Followed by open interaction By: Director, MPSJA

DATE/ DAY	SESSION – I 10:30 am to 12:00 noon	SESSION – II 12:15 pm to 1:45 pm	SESSION – III 2:30 pm to 4:15 pm	SESSION – IV 4:30 pm onwards
30.01.2025 Thursday	Discussion on Criminal Revision: (a) Revision in general (b) Interlocutory Orders (c) Revision in specific cases (d) Procedure (e) Orders in revision Followed by open interaction By: Shri Pradeep Kumar Vyas Member, Madhya Pradesh Commercial Tax Appellate Board, Bhopal	Sessions trial:- Marshalling and appreciation of evidence (a) Dying Declaration (b) Extra judicial confession (c) Discovery of Fact (S. 23 BSA) Followed by open interaction By: Shri Padmesh Shah, Additional Director, MPSJA	Discussion on Motor Accident Claim Cases: • Overview of the statutory scheme under the Act and Rules • Simple injuries and permanent disability • Death cases Followed by open interaction By: Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA	Motor Accident Claim Cases : • Defence taken by Insurance Company • Pay and Recover Followed by open interaction By: Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA
31.01.2025 Friday	Key issues relating to Hindu Marriage Act, 1955 and Maintenance Followed by open interaction By: Shri S.N. Khare, Former District Judge, Jabalpur	Key issues relating to Arbitration & Conciliation Act, 1996 (a) Application for Interim Measures u/s 9; (b) Application for setting aside arbitral award u/s 34; (c) Enforcement of Arbitral Awards u/s 36 ; (d) Application for setting aside awards under the National Highway Act, 1956 Followed by open interaction By: Shri Padmesh Shah, Additional Director, MPSJA	Session Trial : Marshalling and appreciation of evidence – (a) Examination of accused (S. 351 BNSS) (b) Explanation regarding special knowledge (S. 103 BSA) (c) Injuries on the body of the accused (d) Defective investigation (e) Appreciation of defence evidence Followed by open interaction By: Director, MPSJA & Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA	Key issues relating to Law of Precedents: • Ratio Decidendi • Obiter Dicta • Per Incuriam • Decisions of Supreme Court & High Courts • Precedent and Judicial reasoning Followed by open interaction By: Hon'ble Shri Justice Vivek Jain, Judge, High Court of Madhya Pradesh
01.02.2025 Saturday	Discussion on guidelines issued by the Supreme Court : • Gohar Mohammed v. U.P. SRTC • Yashpal Jain v Sushila devi • Satender Kumar Antil v. CBI • Md. Asfak Alam v. The State of Jharkhand & anr. Presentation by Participants	Discussion on: (i) The Principles of sentencing/punishment (ii) The Principle of proportion between crime and punishment (iii) The Principle and procedure of Capital punishment Followed by open interaction By: Director, MPSJA & Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA	Discussion on Judgments (Civil & Criminal) & Open interactive session By: Director & Officers of the Academy	Valedictory Session By: Director & Officers of the Academy

- Note: (1) The schedule is subject to change as per exigencies.
(2) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR